

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 90/TT/2024

Subject : Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for the determination of transmission tariff from COD to 31.3.2024 for the transmission asset, i.e., 1x500 MVA, 400/220 kV ICT (3rd) at 400/220 kV Sohawal (PG) Sub-station under “1x500 MVA, 400/220 kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening”.

Date of Hearing : **28.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL)
and 14 Others

Parties Present : Shri Vivek Kumar Singh, PGCIL
Shri V.C. Sekhar, PGCIL
Shri Nitish Kumar, PGCIL

Record of Proceedings

The Petitioner’s representative submitted that the present Petition had been filed for the determination of transmission tariff from COD to 31.3.2024 for the transmission asset, namely, 1x500 MVA, 400/220 kV ICT (3rd) at 400/220 kV Sohawal (PG) Sub-station under “1x500 MVA, 400/220 kV ICT Augmentation (3rd) at Sohawal (PG) under System Strengthening”.

2. After hearing the Petitioner’s representative, the Commission directed as under:
- a) Issue notice, subject to just exceptions; and
 - b) The Respondents are to file their respective replies to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.



3. The Petition will be listed for the hearing on **24.10.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

